

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-1343(PB)/2019

IN THE MATTER OF:

Prop. R.S Infratech

.... Applicant/petitioner

Vs.

Tulsiani Construction and Developers Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code,2016

Order delivered on 31.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Ashish Middha, Mr. Archar Lakhotia, Adv.
For the respondent Mr. Simran Jyot Singh, Adv.

ORDER

There is a stay order granted by Hon'ble the Supreme Court in respect of the corporate debtor wherein the proceedings before this Tribunal have been stayed. Accordingly, hearing is deferred to 06.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

31.07.2019
Aarti Makker